

ORISSA ACT 11 OF 2006

**THE ORISSA MARINE FISHING REGULATION
(AMENDMENT) ACT, 2006**

[Received the assent of the Governor on the 21st September 2006, first published in an extraordinary issue of the Orissa Gazette dated the 27th September, 2006 (No. 1419)]

**AN ACT TO AMEND THE ORISSA MARINE FISHING
REGULATION ACT, 1982.**

BE it enacted by the Legislature of the State of Orissa in the Fifty-seventh Year of the Republic of India, as follows:—

Short title.

1. This Act may be called the Orissa Marine Fishing Regulation (Amendment) Act, 2006.

Amendment of section 3.

2. In the Orissa Marine Fishing Regulation Act, 1982, in section 3,—

Orissa Act 10 of 1982.

(i) for clause (a), the following clause shall be substituted, namely:—

"(a) any officer of the Government not below Group C and";
and

(ii) in clause (b), for the words "the rank of a gazetted officer" the words "Group B" shall be substituted.

* For the Bill, see Orissa Gazette, Extraordinary dated the 3rd August, 2006. (No. 1095).